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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2075 of 1993

New Delhi this the 18th day of November, 1993.

HON'BLE MR J.P. SHARMA, MEMBER (J)
HON'BLE MR B.K. SINGH, MEMBER (A)

Shri Jagdish Chand
S/o Shri Gariba,
Worked as Floor Assistant
in Doordarshan)

R/o H.No 11, Masjid Lane,
Jangpura Bhogal,
New Delhi-110 014.

...Applicant

Versus

1. Union of India through
the Secretary,
Ministry of Information & Broadcasting,
Shastri Bhavan, New Delhi-110001

2. Director General,
Doordarshan,
Government of India
Mandi House, New Delhi-110001.

3. The Director,
Central Production Centre,
Doordarshan, Govt of India,
Asiad Village Complex,
NEW DELHI-11049.

... Respondents

(By Advocate Shri Asish Kalia Proxy Counsel for
Shri M.L. Ohri).

ORDER (oral)

(Hon'ble Shri J.P. Sharma, Member (J))

The application has been submitted to the Tribunal by the applicant Shri Jagdish Chand under Section 19 of the Administrative Tribunals Act, 1985 and has a grievance of not being engaged as Casual Artist (Floor Assistant) with effect from 1.4.1993 and also not regularising his services as per scheme formulated by the respondents by their O.M. dt 10.6.1992 (June) at Annexure A-I. The relief prayed for by the applicant is for issue of a direction to the respondents to re-engage the applicant in the previous assignment

as floor assistant and also that he may be taken on work on regular basis and should be absorbed by waiving condition "A" in the alternative. It is also prayed that the applicant should be granted equal wages/salaries and consequential benefits in the same manner in which other regular employees working are being given. An interim order, as prayed for in Para 9 of the application, a notice was issued to the Respondents and Shri Asish Kalia appeared as Proxy counsel for Shri P.H. Ramchandani, who is appearing for all the respondents in this application.

2. The learned counsel for the respondents under instruction has given a statement at the Bar that the applicant shall be considered in accordance with the O.M. of 10th June, 1992 (Annexure A-I). This satisfies the grievance raised in the application as stated by the learned counsel for the applicant. However, Mr M.L. Ohri also argues that the applicant be also re-engaged for atleast 10 days in a month as was being engaged earlier by the respondents as Floor assistant and that he should be considered for regularisation according to the aforesaid scheme.

3. The learned counsel for the respondents states that there is no work available and if any work is available, applicant shall be considered in preference to his juniors as well as freshers. This satisfies the grievance of the applicant as projected in the application

4. Application is, therefore, disposed of ^{having become infructuous} as stated above leaving the parties to bear their own costs.

(B.K. SINGH)
MEMBER (A)

J. P. SHARMA
(J.P. SHARMA)
MEMBER (J)